

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 21/RP/2011**

Sub: Review of orders of the Commission dated 22.6.2011 and 29.6.2011 in File No. L-1/44/2010-CERC pertaining to Central Electricity Regulatory Commission (Sharing of inter-State Transmission Charges and losses) Regulations, 2010.

Date of hearing : 8.12.2011

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : LANCO Kondapalli Power Ltd., Hyderabad

Respondent : National Load Despatch Centre, New Delhi

Parties present : Shri Sitesh Mukherjee, Advocate for the petitioner  
Shri Sakia Choudhery, Advocate for the petitioner  
Shri Mohit Joshi, NLDC  
Shri S.S.Barpanda, NLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that present petition has been filed for review of the order dated 29.6.2011 pertaining to Point of connection charges, which was issued under Regulation 17 (2) of the Central Electricity Regulatory Commission (Sharing of Inter-State transmission charges and losses) Regulations, 2010 (Sharing Regulations). Through the said order dated 29.6.2011, the Commission had approved the Basic Net work, Load Flow, assumptions used for computation of final Point of Connection (PoC) rates and final transmission losses etc. based on the information submitted by the Implementing Agency (IA) under Regulation 17 (1) of Sharing Regulations. Learned counsel submitted that one of the assumption is clearly contrary to the provisions of the Sharing Regulations and required to be rectified in review. Learned counsel clarified that the petitioner is not seeking review of the order passed under removal of difficulties.

2. Learned counsel referred to the assumption under para 7.4 of the 'Assumptions for preparation of the base case and computation of point of connection charges and losses' and submitted that while determining the zonal

PoC charges, IA has only taken the LTA data actually submitted by the DICs, for the purpose of working out the zonal PoC charges. The assumption does not take into account the STU network, which is also using the ISTS network. The Learned counsel submitted that the Gautami, GMR, Jegruadu and Konseema which are levied to the State Transmission Utility (STU) and were part of the load flow studies, have no liabilities to pay the zonal generation charges payable. STU is a DIC as per the provisions of Regulation 2 (b) and in terms of Regulation 4 of the Sharing Regulations, the point of connection charges and losses shall be computed based on load flow studies. Therefore, there is a need to revisit the assumption.

3. Learned counsel requested the Commission to examine the entire computation methodology that has been adopted by the IA afresh and issue appropriate direction in order to ensure to acts in strict compliance with Sharing Regulations.

4. After hearing the learned counsel of the petitioner, the Commission directed to admit the petition and issue notice to the respondent.

5. The petitioner was directed to serve copy of the petition on the respondent immediately. The respondent may file its reply on affidavit, latest by 19.12.2011, with advance copy to the petitioner. Rejoinder, if any, may be filed by the petitioner, latest by 22.12.2011.

6. The petition shall be listed for hearing on 27.12.2011.

Sd/-  
(T. Rout)  
Joint Chief (Law)